

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 200 of 2018

IN THE MATTER OF:

Export-Import Bank of India

...Appellant

Vs

Haldia Coke and Chemicals Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. Ashish Rana, Mr. Surekh Baxy, Mr. K. Balakrishnan and Mr. R. K. Sharma, Advocates.

**For Respondent: Ms. Pooja Saigal and Mr. Akshay Gupta, Advocates for R-2.
Mr. Abhimanyu Walia, Advocate for R-3.**

ORDER

24.10.2018: It is informed that the Corporate Insolvency Resolution Process initiated against Haldia Coke and Chemicals Pvt. Ltd. was set aside by this Appellate Tribunal in another appeal which has been upheld by the Hon'ble Supreme Court. In view of the aforesaid fact, the appeal has become infructuous.

2. In these circumstances, while we are not expressing any opinion on merit of the claim of the appellant we leave the question open for decision in some other case if raised before any Court of law or Tribunal or Adjudicating Authority. The appeal stands disposed of with aforesaid observations. No cost.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc